NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 669/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

NAME OF THE PARTIES:

SICOM Ltd.

V/s.

Kamla Landmarc Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

Asadulla Thongal 1/2 AZB Profras for Peritioner

ORDER

TCP No. 669/I&BP/NCLT/MB/MAH/2017

For having Petitioner's side has not yet filed respective Forms under Insolvency and Bankruptcy Code before 15.07.2017. In pursuance of GSR 732(e) dated 29.06.2017 notification issued by the Ministry of Corporate Affairs, this Company Petition is hereby 'abated'.

Sd/-

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)